

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
1st Floor, WTC Building, FKCCI Complex, K.G. Road,  
Bangalore – 560 009

**COURT NO. 2**

**Appeal No. : ST/2741/2012**

[Arising out of the Order-in-Appeal No. 205/2012 dated  
12/04/2012 passed by the Commissioner of Central Excise  
(Appeals) Mangalore]

**Chamundeshwari Electricity Supply Corporation Limited** ....Appellant  
#927, L.J. Avenue  
New Kantharaja Urs Road  
Saraswathipuram  
Mysore - 570 009

**Vs.**

**C.C., C.E., & S.T, Mysore** ...Respondent  
S1&S2, Vinaya Marga  
Siddhartha Nagar  
Mysore - 570 011

**Appearance:**

None ....For Appellant

**Vs.**

Mr. Neeraj Kumar, AR .... For Respondent

**CORAM:**

**Hon'ble Mr. P.A. AUGUSTIAN, MEMBER (JUDICIAL)**  
**Hon'ble Mr. PULLELA NAGESWARA RAO, MEMBER**  
**(TECHNICAL)**

Date of Hearing : 30/06/2023  
Date of Decision : 30/06/2023

**FINAL ORDER No. 20676 / 2023**

**As Per Bench**

None appeared for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

**(P.A. AUGUSTIAN)  
MEMBER ( JUDICIAL)**

**(PULLELA NAGESWARA RAO)  
MEMBER ( TECHNICAL )**

...iss